## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

Coram:

IA 67/2017 in CP(CAA) No. 2/ NCLT/AHM/2017 Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

Name of the Company:

Mapaex Remedies Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 1. SWATI SOPARKAR ADVOCATE

APPLICANT DETITIONER

## **ORDER**

Learned Advocate Mrs. Swati Soparkar present for Petitioner.

Petitioner in CP (CAA) 2/2017 filed this application seeking leave to withdraw CP (CAA) 2/2017.

It is stated in the application considering the exigencies of business and other relevant factors the Board of Directors of Mapaex Remedies Pvt Ltd and Mapaex Investments Pvt Ltd decided to withdraw the Amalgamation proceeding and accordingly resolutions were passed on 07.03.2017.

For the reason mentioned in the application, applicant is permitted to withdraw CP (CAA) 5/2017.

In view of order passed in IA 67/2017 petition is dismissed as withdrawn.

MEMBER JUDICIAL

Dated this the 18<sup>th</sup> day of April, 2017.